

# **CENTRAL ELECTRICITY REGULATORY COMMISSION**

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

## **Petition No. 690/TT/2020**

Date: 30.9.2021

To

Shri S.S. Raju  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of transmission tariff for the period from Commercial Operation Date (COD) to 31.3.2024 for Asset-I: Pole-III (1500MW) Extension of  $\pm$  800 kV Champa & Kurukshetra HVDC stations for upgradation of existing HVDC convertor stations from 3000MW to 6000MW and Asset-II: Pole-IV (1500MW) Extension of  $\pm$  800 kV Champa & Kurukshetra HVDC stations for upgradation of existing HVDC convertor stations from 3000MW to 6000MW under "Transmission System Strengthening in WR-NR Transmission Corridor for IPPs in Chhattisgarh".**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 20.10.2021:

### **2019-24 period**

- a) Legible copies of Auditor Certificate for Asset-I and Asset-II
- b) Reasons for claiming Additional Capital Expenditure (ACE) and package-wise and vendor-wise details of ACE projected during the 2019-24 period for the Asset-I and Asset-II.
- c) Undertaking on affidavit giving details of actual equity infused for the ACE during 2019-24 for Asset-I and Asset-II.

2. Confirm that the instant asset is currently in use and information in respect of decapitalization, if any.
3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)